
(2026) 02 OHC CK 1762
In the Orissa High Court
Case No : Writ Petition (C) No. 35937 Of 2025

Gyanendra Kumar Routray

APPELLANT

Vs

Manas Pradhan And Others

RESPONDENT

Date of Decision : 26-02-2026

Acts Referred:

Odisha Survey And Settlement Act, 1958 — Section 15(b)

Citation : (2026) 02 OHC CK 1762

Hon'ble Judges : Murahari Sri Raman, J

Bench : Single Bench

Advocate : Smruti Ranjan Nayak, Saswat Das

Judgement

Murahari Sri Raman, J

1. Learned counsel submitted though on several occasions approach is made to the authority to take up the R.P. Case No.157 of 2024 filed under Section 15(b) of the Odisha Survey and Settlement Act, 1958 before the Additional Commissioner, Settlement and Consolidation, Board of Revenue, Odisha, Cuttack, no heed to such request to the authority concerned has been paid. As the petitioner seeks for a direction to correct the Record-of-Right of the property described in the schedule, this writ petition is filed for a direction to dispose of the revision petition.

2. At this stage, learned Additional Government Advocate seeks four weeks' accommodation to obtain instruction and place on record whether cases filed subsequent thereto have been taken up and disposed of by the said authority and also furnish instructions from the authority concerned whether the cases have been taken up serially. However, pendency of the writ petition shall not restrain the authority from taking up the matter and dispose of the same as expeditiously as possible.

3. Issue notice to the opposite parties.

4. Mr. Saswat Das, learned Additional Government Advocate appears and waives service of notice on behalf of opposite party nos.6 & 7.
5. Issue notice to the opposite party nos.1 to 5 and 8 to 11 by Speed Post with A.D., requisites for which shall be filed within three working days. In the event of furnishing such requisites within the period stipulated, the Office shall send the notice to the said opposite parties by fixing a short returnable date.
6. List this matter in the week commencing 30th March, 2026. It is directed to the learned Additional Government Advocate furnish the status of the R.P. Case No.157 of 2024 on the next date.